

Q. No. 438/07

18/03/09

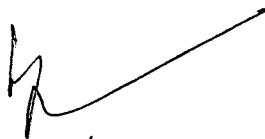
Hon. Mr. M. Kanchiah, Jn.

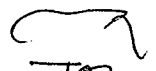
Hon. Dr. A.K. Mishra, A.N.

Appr. Mr. R.S. Gupta.

Rep. Mr. S.P. Singh. ~~for Mr. S.P. Singh.~~

Counsel for applicant submits, that the matter has become infructuous because of compliance made by the respondent, & the same is recorded. When the applicant counsel says that the matter has become infructuous, the Q.A. is liable to be dismissed hence, Q.A. is dismissed as infructuous.


A.N.


Jn.


C. H. J. Daulig
dated 18/3/09
R. J. S.
24-3-2009